

**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SWIBER OFFSHORE (INDIA) PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	SWIBER OFFSHORE (INDIA) PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	10/07/2007
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, MUMBAI
4.	CORPORATE IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U63012MH2007FTC172214
5.	ADDRESS OF THE REGISTERED OFFICE OF THE CORPORATE DEBTOR	UNIT NO.3 & 4A, THE CENTRIUM, PHOENIX MARKET CITY, L.B.S. MARG, KURLA (WEST), MUMBAI MUMBAI CITY MH - 400070 IN
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	<ul style="list-style-type: none"><li>• <b>DATE OF ORDER</b> – 31/03/2017</li><li>• <b>DATE OF RECEIPT OF CERTIFIED COPY OF ORDER</b> - 13/04/2017</li></ul>
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	<b>10<sup>TH</sup> OCTOBER, 2017</b>
8.	NAME, ADDRESS, EMAIL ADDRESS AND REGISTRATION OF INTERIM RESOLUTION PROFESSIONAL	<ul style="list-style-type: none"><li>• <b>NAME:</b> MR. RAJEEV MANNADIAR</li><li>• <b>REGISTRATION NO.:</b> IBBI/IPA-01/IP-00320/2016-17/1904,</li><li>• <b>ADDRESS:</b> RUSTOMJEE AZZIANO, FLAT NO. 1501, 15TH FLOOR, A WING, NEAR SAKET COMPLEX, MAJIWADA, THANE (WEST) – 400601</li><li>• <b>EMAIL:</b> <a href="mailto:MANNADIARRAJEEV@YAHOO.CO.IN">MANNADIARRAJEEV@YAHOO.CO.IN</a></li><li>• <b>PHONE:</b> +91 9869429388</li></ul>
9.	LAST DATE FOR SUBMISSION OF CLAIMS	<b>27<sup>TH</sup> APRIL, 2017</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against SWIBER OFFSHORE (INDIA) PRIVATE LIMITED on 31/03/2017

The creditors of SWIBER OFFSHORE (INDIA) PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 27/04/2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false and misleading proof of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional: RAJEEV MANNADIAR**

**Date and Place: 17<sup>th</sup> APRIL, 2017, MUMBAI**